

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**CP/21/100/2017  
in  
OA/21/1855/2015**

**Date of Order : 05.04.2018**

Between:

Shri M.R.M. Chowdary,  
S/o. M. Venkaiah,  
Aged about 56 years,  
Occ: Telephone Mechanic,  
Telephone Exchange Building, Gowrelli,  
O/o. Sub Divisional Officer (T),  
Ghatkesar, Ranga Reddy District.

..... Applicant

AND

1. Union of India rep. by its  
Ms. Aruna Sundararajan,  
The Secretary,  
Dept. of Telecommunications,  
20, Ashoka Road, New Delhi – I.
2. Shri Anupam Srivastava,  
The Bharat Sanchar Nigam Limited rep. by its  
Chairman Cum Managing Director,  
BSNL Corporate Office, Statesman House, New Delhi.
3. L. Anantharam,  
The Chief General Manager,  
A.P. Telecom Circle, Door Sanchar Bhavan,  
Abids, Hyderabad.
4. Damodar Rao,  
The Principal General Manager,  
Hyderabad Telecom District,  
BSNL Bhavan, Adarshnagar, Hyderabad.
5. Ramachandran,  
The Dy. General Manager (Rural).  
BSNL, Towlichoki Telephone Exchange,  
Hyderabad.

..... Respondents

Counsel for the Applicant : Mr. G. Pavana Murthy, Advocate  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC  
: Mrs. B. Geetha, SC for BSNL

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER  
THE HON'BLE MRS. MINNIE MATHEW, ADMN. MEMBER

**ORAL ORDER**

{ Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Heard both the learned counsel.

2. The Tribunal passed an order directing the Respondent No.2 to refer the matter to the Ministry of Finance and obtain their approval as the initial order for grant of H.R.A. was issued by the Ministry of Finance. The Tribunal observed that the 2<sup>nd</sup> Respondent ought not to have rejected the matter without forwarding the same to the Finance Ministry for approval. Now the Respondents vide Proceedings dated 13.11.2017 referred the matter to the Finance Ministry. The 2<sup>nd</sup> Respondent will have to pass a final order only after the Finance Ministry accords the approval. Therefore, the C.P. is closed. However, the Applicant is at liberty to file a fresh O.A. against the final order to be passed by the Respondents, if aggrieved.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)  
JUDL. MEMBER

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